

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 1248/Del/2019
Assessment year 2010-11**

Shri Manphool Singh, H.No. 171, Pocket-D16, Sector-03, Rohini, Delhi-110085 (PAN: ABRPS8528H)	vs	ACIT, Circle 68(1), New Delhi.
(Appellant)		(Respondent)

Appellant by: Shri Sumil Dhamija, CA

Respondent by: Shri M. Barnwal, Sr. DR

Date of hearing : 20.11.2020

Date of pronouncement : 20.11.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-21, New Delhi dated 14.12.2018 and pertains to assessment year 2010-11.

2. The learned counsel for the assessee, vide letter dated 29th October, 2020 received through email, has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20th November, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar